By e-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/ 283 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Malasri Nandi,
Member, Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the 23rd January 2019.

Sub: Earned Leave.

Ref:- Your letter No.MACT(S) 64, dtd. 19.01.2019

Madam,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 22 (twenty two) days w.e.f. 01.02.2019 to 22.02.2019 (Prefixing 31.01.2019 being Me-dam-me-phi and suffixing 23.02.2019, 24.02.2019 being 4th Saturday and Sunday respectively), along with station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 30.01.2019 till the morning of 25.02.2019, as prayed for. You are allowed to hand over charge of your Court and Office to the District & Sessions Judge, Sonitpur, Tezpur on 30.01.2019 afternoon before proceeding on leave.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/1996/ 285 284 /A, dated 23.01.2019

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Sonitpur, Tezpur

Sd/-

JT. REGISTRAR (VIGILANCE)